

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCivil Appeal No(s). 797/2014

RAJJAN LAL

Appellant(s)

VERSUS

U.O.I & ANR.

Respondent(s)

(IA No. 2/2014 - STAY APPLICATION)

Date : 31-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Appellant(s) Ms. Priyanshi Sharma, Adv.
Mr. Ritesh Agrawal, AORFor Respondent(s) Mr. R Bala, Sr. Adv.
Ms. Priyanka Das, Adv.
Mr. Digvijay Dam, Adv.
Mr. Vishakha, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Anmol Chandan, Adv.
Dr. N Visakamurthy, AORUPON hearing the counsel the Court made the following
O R D E R

Time is sought on behalf of the appellant.

The learned senior counsel appearing for the respondents points out that against the order of acquittal of the appellant, the State had preferred an appeal.

The learned counsel appearing for the appellant will take instructions about the status of the appeal filed against the order of the acquittal of the appellant. If it is already disposed of, the learned counsel appearing for the appellant will place on record a copy of the judgment/order.

List on 29th February, 2024.(ASHISH KONDLE)
COURT MASTER (SH)(AVGV RAMU)
COURT MASTER (NSH)